The Assam Protection of Interest of Depositors (in Financial Establishments) (Repealing) Act, 2022

Act No. 22 of 2023

Keywords:

To repeal the Assam Act No 6 of 2000
THE ASSAM ACT NO. XXII OF 2023

(Received the assent of the Governor on 15th February, 2023)

THE ASSAM PROTECTION OF INTEREST OF DEPOSITORS
(IN FINANCIAL ESTABLISHMENTS) (REPEALING) ACT, 2022
AN ACT


Preamble

Whereas it is expedient to repeal the Assam Protection of Interest of Depositors (in Financial Establishments) Act, 2000;

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam Protection of Interest of Depositors (in Financial Establishments) (Repealing) Act, 2022.

(2) It extends to the whole of the State of Assam.

(3) It shall come into force at once.

Repeal and savings


(2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.